

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.716/2015

New Delhi, this the 09th day of May, 2016

**Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Mr.Rajeev Chauhan
Head Clerk /Grade-II(DASS)
S/o Late Shri Rohtash Singh Nirwan,
R/o 3709/5, Kanhaiya Nagar,
Tri Nagar, Delhi-110035 Applicant

(By Advocate : None)

Versus

1. Government of NCT of Delhi,
Through its Chief Secretary
GNCT of Delhi, Delhi Secretariat
5th Floor, Players Building,
IP, Estate, New Delhi-110002
2. Secretary (Services)
GNCT of Delhi , Delhi Secretariat,
2nd Floor, Players Building,
IP Estate, New Delhi-110002.
3. Director, Vigilance
Directorate of Vigilance, GNCT of Delhi,
4th Level, C Wing, Delhi Secretariat
IP Estate, New Delhi-110002. Respondents

(By Advocate : Mr.Anmol Pandita, proxy for Mr.Vijay Pandita)

ORDER (ORAL)

Hon'ble Mr. P.K. Basu, Member (A)

Learned proxy counsel for the respondents stated that vide order dated 28.09.2015, the prayer made in the OA has already been granted. Mr. C.Rajaram, learned counsel for the applicant is not present. However, Mr.Anmol Pandita, proxy

counsel for the Mr. Vijay Pandita states that he has discussed with Shri C.Rajaram and he has given his oral consent that the prayer made in this OA has already been granted to the applicant vide order dated 28.9.2015 and he does not wish to press this OA.

In view of the above position, the OA is dismissed as having become infructuous.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P.K. Basu)
Member A)

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